

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 1

CUSTOMS APPEAL NO. 11492 OF 2016

(Arising out of OIO-MCH-PR-COMMR-PVR-039-2015-16 Dated- 30/03/2016 passed by Commissioner of CUSTOMS-MUNDRA)

ANCHOR LOGISTIC

14/20, Plaza Centre, Plot No. 117, Sector-8,
Gandhidham(K), Gujarat

Appellant

Vs.

COMMISSIONER OF CUSTOMS-MUNDRA

Office of the Principal Commissionerate of Customs,
Port User Buld. Custom House Mundra, Mundra
Kutch, Gujarat-370421

Respondent

Appearance:

None appeared for the Appellant

Mrs. Sunita Menon, Superintendent (AR) for the Respondent:

CORAM:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

FINAL ORDER NO. 10091/2025

Date of Hearing/Decision : 06.02.2025

The matter has come up on board four times earlier, this being the fifth time. From the record, it is observed that this appeal has come up for hearing on 29.11.2024, 05.12.2024, 13.12.2024, 20.01.2025, 06.02.2025. Nobody has appeared nor any adjournment request has been made even this time. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**